

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

LOK SABHA

UNSTARRED QUESTION NO 228

TO BE ANSWERED ON 18.07.2018

Expenditure Incurred in Contesting Court Cases

228. SHRI V.ELUMALAI

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that the expenditure incurred by Government in contesting cases in the Supreme Court has gone up from nearly Rs. 11 crore in 2011-12 to Rs. 42.40 crore in 2017-18;

(b) if so, the details thereof;

(c) whether it is also a fact that Government is considering to expedite all the cases in all courts at the earliest to cut down the expenditure in contesting court cases; and

(d) if so, the details thereof?

ANSWER

MINISTER OF STATE FOR LAW & JUSTICE AND CORPORATE AFFAIRS

(SH. P.P.CHAUDHARY)

(a) & (b) The details of expenditure incurred by the Central Agency Section for contesting court cases in the Supreme Court on behalf of Union of India, year-

wise from the Financial Year 2011-12 to 2017-18 under the Sub-Head 'Professional Services' are as follows:

Financial Year	Expenditure Incurred
2011-12	10.99 Cr.
2012-13	11.73 Cr.
2013-14	14.47 Cr.
2014-15	15.99 Cr.
2015-16	26.86 Cr.
2016-17	32.06 Cr.
2017-18	47.99 Cr.

(c) & (d) Information is being collected and will be laid on the Table of the House.
